

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

204. C.P.(IB)/586(MB) 2021

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON **08.09.2023**.

NAME OF THE PARTIES: Opportune Hospitality Services  
V/S

Jabalpur Waste Collection And Transportstion Management Private Limited

SECTION : Sec 9 of IBC 2016

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Presence:

Ms. Poonam, Counsel for the Petitioner

Ms. Maithili, Counsel for the Corporate Debtor

**ORDER**

The counsels for both the parties jointly request for an adjournment as the parties have resolved the issues. In view of the settlement having been arrived at, the counsel for the Petitioner wishes to withdraw the Company Petition. The counsel for the Applicant has placed on record the Agreement dated 02.08.2023. Accordingly, the Company Petition is disposed of as **withdrawn** with a liberty to get the Petition revived in case of default of settlement.

The Company Petition and all the pending IA's and MA's, if any, also stand disposed of.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)